

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 21.01.2010

The Meeting No. 43/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 21.01.2010 in Room No.04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President, AEPC	Nominee of AEPC
4.	Sh. R.A.Lal, Deputy Director	R.O, TC, Noida
5.	Sh. Kuldeep Singh, Asstt. Director	MSME
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

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MEETING NUMBER : 43/84-ALC3/2009 **MEETING DATE** : 21.01.2010

1	Case No.:1/43/84-ALC3/2009	Party Name:JIW ANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:43/84-ALC3/2009 21.01.2010	Status: Approved
	HQ File :01/84/050/00233/AM10/	RLA File :02/24/040/00185/AM10/	Lic.No/Date:0210136427 12.01.2010	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the CAD, CAM, Laymarker submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm in this case.</p> <p>The GSM should match in import & Export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

	Case No.:2/43/84-ALC3/2009	Party Name:DGFT TEST IEC	Meet No/Date:43/84-ALC3/2009 21.01.2010	Status: Withdrawn
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2	HQ File :01/84/050/00371/AM10/	RLA File :05/21/040/00025/AM10/	Lic.No/Date:0510000363 15.01.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that details mentioned in this case reveals that this is a test case. Hence, it was decided to withdraw this case from agenda.		

Manually generated agenda cases

Case No. 625	Ref. from CAPAXIL in respect of M/s Ke-Technical Textiles, Kolkata
NC43/10 dt. 21.01.2010	F.NO.1/84/162/11/AM10 -DES-V
Fixation of SION for Tubular Bag	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from TEXPROCIL are still awaited. It was decided to remind them and defer the case for re-listing on 04.03.2010.

Case No. 626	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC43/10 dt. 21.01.2010	F.NO.1/84/50/176/AM10 -DES-V
Re-fixation of input output norms for import of Dyes & Chemical for export of	

technical garments.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to re-list this case after visit of NC team, which has already been decided in another case of the applicant firm.

Case No. 627	M/s Kitex Garments Ltd., Kochi
NC43/10 dt. 21.01.2010	F.NO.1/84/50/131/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 1010029432 dt. 05.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Thomas Cherian, General Manager (Operation) of the firm, who appeared for personal hearing in this case. The details and samples pertaining to this case were shown. He explained that in this case export item is infantwear and the basis garment is made of 100% cotton fabric and the means of fastening at the bottom of the garment are by Snap Fasteners (@ 3 sets/garment). The fabric for manufacture of the garment is sourced indigenously and only the accessory Snap Fasteners are used per garment. The total export Qty. in this case is 10395000 Nos. and firm have asked the import item i.e Snap Fasteners 31496850 Nos. (@ 3 sets/garment) i.e on net to net basis. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the item of import i.e Snap Fasteners on net to net basis with accountability clause.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 628	M/s Kitex Garments Ltd., Kochi
NC43/10 dt. 21.01.2010	F.NO.1/84/50/212/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 1010029686 dt. 03.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Thomas Cherian, General Manager (Operation) of the firm, who appeared for personal hearing in this case. The details and samples pertaining to this case were shown. He explained that in this case export item is Kids College Jackets made out of two different fabrics (one shell fabric i.e 100% Nylon Taffeta PU coated 210T, GSM-70+/-10% & another lining fabric i.e 100% Nylon Taffeta PU coated 190T, GSM-55+/-10%). The sample shown by the representative was made with double layer shell fabric with hood and lining fabric was consumed in sleeves & button tapes/collars also, which justified the higher consumption of both fabrics in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below in partial modification of its earlier decision :-

Export item	Export Qty.	Import item	Quantity allowed
Kids' College Jacket made out of 100% Nylon Taffeta PU coated 210T fabric, GSM-70+/-10%, 100% Nylon Taffeta PU coated 190T fabric, GSM-55+/-10% & accessories. (Style No. 662230)	25000 Pcs	100% Nylon Taffeta PU coated 210T fabric, GSM- 70+/-10%	3321.750 Kgs
		100% Nylon Taffeta PU coated 190T fabric, GSM- 55+/-10%. Poppers	1107.250 Kgs
		Zippers, length-57 Cms	Net to net with accountability clause. Net to net with accountability clause.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 629	M/s A.S.Marimuthu Rajapalyam
NC43/10 dt. 21.01.2010	F.NO.1/84/162/365/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3510027635 dt. 09.09.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC has rejected this case in its meeting held on 09.09.2009 due to violation of condition mentioned in General Note No. 5 Textiles Product in this case. It was also observed that CIF value of inputs (all Chemicals) is 66% of FOB value in this case whereas General Note No. 5 of Textiles Product restricts the import of Chemical upto 12% of FOB value within the overall CIF value of the licence. Applicant firm did not reply thereon, hence, it was decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 630	M/s Floor Décor, Kochi
NC43/10 dt. 21.01.2010	F.NO.1/84/50/160/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 1010035414 dt. 25.09.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that now firm have clarified that imported item come in the plain form whereas the export is effected after carrying out the process of Printing/Stenciling. Further, firm have not asked for any wastage in this case. In view of this Committee decided to ratify the advance authorization issued in this case by allowing the item of import on net to net basis with accountability clause. Weight of Platisole should match in the export and import item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 631	M/s Aditya Birla Nuvo Ltd., Kolkata
NC43/10 dt. 21.01.2010	F.NO.1/84/50/156/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0210133432 dt. 06.11.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there is wide rang of variation of GSM of export & import item in this case, which cannot be permitted. The variation of GSM can be permissible upto +/-10%. In view of this Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 632	M/s Aditya Birla Nuvo Ltd., Kolkata
NC43/10 dt. 21.01.2010	F.NO.1/84/50/109/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0210131548 dt. 15.09.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to call the applicant for Personal Hearing alongwith sample & supporting documents and technical person to explain the case before the Committee. Case stands deferred for re-listing on 18.02.2010.

Case No. 633	M/s Dynamic Techno Medical Pvt. Ltd., Kerala
NC43/10 dt. 21.01.2010	F.NO.1/84/50/168/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No.	

1010035932 dt. 11.11.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed similar case was cleared by another Norms Committee (NC-VII) in its meeting held on 28.11.2007 (against Advc. Auth. No. 1010027185 dated 21.08.2007). In view of this Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Silicone Heel Support/Plantar Support Products	29970 Pairs (Weight of Silicone Polymer content not less than 4018 kgs)	1. Elastocil P – 7670 A	2000 kg
		2. Elastocil P – 7670 B	2000 kg
		3. Elastocil P – 7671 A	150 kg
		4. Elastocil P – 7671 B	150 kg

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 634	M/s United Electrotex Pvt. Ltd., Bangalore
NC43/10 dt. 21.01.2010	F.NO.1/84/162/274/AM08 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0710051672 dt. 17.05.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed this case has already been cleared by NC in its meeting held on 02.04.2009 based on the written comments of DC (MSME). Accordingly, R.A vide their letter dated 23.12.2009 have sent their compliance report, which may be taken on record only. The Committee felt that there was no need to place this case before NC. Hence, decided to withdraw this case from agenda.

Case No. 635	Ref. from Jt.DGFT, Kolkata
NC43/10 dt. 21.01.2010	F.NO.1/84/162/187/AM10 -DES-V

Regarding Policy Relaxation of General Note No.14 of Textiles Production of DFIA
Licences issued to seven different firms.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from AEPC are still awaited. It was decided to remind them and defer the case for re-listing on 04.03.2010.

Case No. 636	M/s Jiwanram Shoduttarai Industries Pvt. Ltd., Kolkata
NC43/10 dt. 21.01.2010	F.NO.1/84/162/392/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0210129865 dt. 30.09.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to submit their reply to DC (MSME) letter dated 01.12.2009, in absence of this Committee was constrained to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 637	M/s Bhadresh Trading Corporation Ltd., Mumbai
NC43/10 dt. 21.01.2010	F.NO.1/84/162/717/AM09 -DES-V
Fixation of SION for Raw Cotton not carded or combed	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and written comments received from DC(MSME) conveyed vide their U.O dated 20.01.2010 were taken on record. It was decided to defer the case for re-listing on 18.02.2010.

Case No. 638	Ref. from PC-4(B) Section
NC43/10 dt. 21.01.2010	F.NO.1/84/162/479/AM10 -DES-V
Clarification regarding applicability of DEPB for export made by M/s Soktas India Pvt. Ltd., Kolhapur.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and NC members, who attended the last DEPB Committee meeting told that this case has already been rejected on the ground that some shipping bills pertaining to this case revealed that exported product was “100% cotton woven fabric plain dyed” whereas as per DEPB S.No. 58 the same should be “100% cotton yarn dyed fabric”. Hence, Committee decided to reject this case.

Outside agenda cases

Case No. 1	M/s Kitex Garments Ltd., Kochi
NC43/10 dt. 21.01.2010	F.NO.1/84/50/248/AM07 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Thomas Cherian, General Manager (Operation) of the firm, who appeared for personal hearing in this case. The details and samples pertaining to this case were shown. He explained that in this case also export item is Kids College Jackets made out of two different fabrics (one shell fabric i.e 100% Nylon Taffeta PU coated 210T, GSM-70+/-10% & another lining fabric i.e 100% Nylon Taffeta PU coated 190T, GSM-55+/-10%). The sample shown by the representative was made with double layer shell fabric with hood and lining fabric was consumed in sleeves & button tapes/collars also, which justified the higher consumption of both fabrics in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below in partial modification of its earlier decision: -

Export item	Export Qty.	Import item	Quantity allowed
Kids' College Jacket made out of 100% Nylon Taffeta PU coated 210T fabric, GSM- 70+/-10%, 100% Nylon Taffeta PU coated 190T fabric, GSM- 55+/-10% & accessories.	20000 Pcs	100% Nylon Taffeta PU coated 210T fabric, GSM-70+/-10%	2657.400 Kgs
		100% Nylon Taffeta PU coated 190T fabric, GSM-55+/-10%.	885.800 Kgs
		Poppers	Net to net with accountability clause.
		Zippers, length-57 Cms	Net to net with accountability clause.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 2	M/s Kitex Garments Ltd., Kochi
NC43/10 dt. 21.01.2010	F.NO.1/84/50/502/AM06 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 1010021975 dt. 07.11.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Thomas Cherian, General Manager (Operation) of the firm, who appeared for personal hearing in this case. The details and samples pertaining to this case were shown. He explained that in this case also export item is College Jackets made out of two different fabrics (one shell fabric i.e 100% Nylon Taffeta PU coated 210T, GSM-70+/-10% & another lining fabric i.e 100% Nylon Taffeta PU coated 190T, GSM-55+/-10%). It was observed that this case was cleared by ALC in its meeting held on 22.12.2005 but trimmings & embellishments were restricted to 5% of CIF value. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow Poppers, Bell Caps and Drawchord on net to net basis with accountability clause in partial modification of its earlier decision.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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